

**Status of Recommendations on Mobile Number Portability(MNP) sent by TRAI to DoT on 8<sup>th</sup> March 2006.**

Item	TRAI Draft RFP	DoT's Tender Condition
<b>Bidding Company</b>	Should be an Indian company registered under 'Companies Act 1956,	The bidder shall be any person either registered as a Company under 'The Companies Act, 1956' or <b>under the process</b> for registering as company under 'The Companies Act 1956', and who fulfill the eligibility conditions as detailed in this tender document. In later case, the person, at that time of submitting the bid shall also submit proof of application submitted to Registrar of Companies to this effect. The company is required to be registered under 'The Companies Act 1956' before grant of licence or <b>within 3 months</b> from the last date for submission of Bid.
<b>MNP Zones</b>	One for the country (Zone)	Two, on Zonal basis, however within a zone there shall be one entity
<b>Query of database operator</b>	Originating service provider	All CMTS/UAS licensees, International and National Long Distance Operators that deliver calls to a LSA shall implement direct routing i.e., All Call Query method, to route calls to ported numbers.
<b>Porting time</b>	<b>Three</b> working days	<b>Two</b> working days
<b>Restriction on substantial equity</b>	The company will not have substantial equity directly or indirectly in any of the telecom service provider in India. Similarly telecom service provider will not have substantial equity, directly or indirectly in the company. Substantial equity means any <b>'equity of 10% or more'</b>	The company will not have <b>any equity</b> directly or indirectly in any of the telecom service provider in India. Similarly telecom service provider will not have <b>any equity</b> , directly or indirectly in the company.
<b>Equity condition Within two MNP Operators</b>	Not applicable	No substantial equity of <b>"10% or more"</b> in other MNP operator
<b>Counting of Net worth of the equity holder in the applicant</b>	Only of those equity holders who have <b>10% or more</b> equity in the applicant company shall be counted	The net worth of only those equity holders shall be counted who have <b>26% or more</b> equity in the applicant company in the proportion of their direct equity.

company		Any indirect equity shall not be counted.
Experience of equity holder	Experience of equity holder having <b>10% or more</b> equity shall be counted.	Experience of equity holder having <b>26% or more</b> equity shall be counted.
Dilution of equity share holding	Equity share holder whose experience has been taken into account cannot dilute its equity <b>below 10%</b> for at least <b>3 years</b> from commencement of operations	Equity share holder whose experience has been taken into account cannot dilute its equity <b>below 26%</b> for at least <b>4 years</b> from commencement of operations
Parameter/method of selection of MNP operator	By technical and financial Bids separately. Selection to be made based on per port transaction fee.	Prequalification round on the basis of eligibility criteria consisting of technical and financial strength, experience, track record, etc. Then prequalified bidders shall be subjected to a given <b>'Techno-economic Evaluation'</b> of Bids for final selection.  The per port transaction fees shall be as per TRAI's regulation /direction/orders for Mobile Number Portability from time to time
Entry fee for obtaining MNP licence, PBG and FBG	Entry fee and FBG Not mentioned in Draft RFP.  <b>PBG of Rs.10 crore</b> prescribed  On completion of one year from completion of inclusion of category 'C' circles, this PBG shall be released.	<b>Entry fee of Rs. One Crore and FBG of Rs. two Crores</b> has been prescribed  <b>PBG of Rs. One Crore</b>  On completion of one year of MNP implementation for all the licensed service areas of the licensed MNP zone, except those specifically restricted by DoT, 50 % of the PBG amount shall be released while remaining 50% of the PBG shall be released after the expiry of the license period.
Annual Licence fee	Not mentioned in Draft RFP	<b>@ 1% of AGR.</b> However, there shall be moratorium of licence fee for first two years
Earnest Money	Not mentioned in Draft RFP	Earnest Money <b>Rs. One Crore</b>
Liquidated damages for not meeting roll out obligation	Not mentioned in Draft RFP	The applicable LD charges shall be Rs.10,000 per fortnight for the first 3 months, Rs. 50,000 per fortnight for the next 3 months

		and Rs.1 lakh per fortnight for the further 6 months delay.
<b>Experience</b>	<p>(A) The company should have implemented and operating successfully a similar project of providing end to end MNP solution for a subscriber base of not less than 25 million subscribers in one or more countries put together for a period of at least 2 years in the date of bidding.</p> <p>(B) For this purpose, the experience of the equity holder having equity of more than <b>10%</b> in the Company shall be considered.</p> <p>(C) In case of successful award of license, equity of licensee shall not be allowed to dilute its absolute equity capital in the Company below the initial absolute equity capital for at least <b>three years</b> from the date of commencement of operation of mobile number portability in the country. For satisfying the eligibility condition either the applicant company or one of its equity holders having equity of more than 10% in the company shall be considered.</p>	<p>(A) The Applicant / bidder has the experience of two years of implementing and operating successfully MNP solution for a subscriber base of not less than 25 million mobile subscribers in one or more countries put together as on the date of bidding.</p> <p>(B) For satisfying the eligibility condition(s) for experience criteria, under (A) above, the experience of the Bidder Company or its equity holders having direct equity of <b>26 %</b> or more in the Company shall be computed.</p> <p>(C) In case of successful award of license, the equity of licensee shall not be allowed to dilute its equity shareholding in the Company below 26% equity share capital for at least <b>four years</b> from the date of submission of bid.</p>
<b>Experience certificate</b>	Not mentioned in Draft RFP	A certificate duly countersigned by the authorized signatory of the company specifying the Mobile Subscriber Base being supported for MNP by the bidder company/ eligible shareholder of the bidder company having requisite experience. The certificate must be obtained from the Administrative Ministry incharge of Telecom sector / Telecom Regulator in the respective country.